

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Review Petition(Crl.) No. 783-784/2001 in Crl.A.No. 210 & 682/92

MUNNA MOHAMMAD HANEEF KHILANIYA & ANR

Petitioner (s)

VERSUS

STATE OF KARNATAKA
(With Office Report)

Respondent (s)

Date : 31/07/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE DORAISWAMY RAJU

By Circulation

UPON perusing the papers, the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

The review petitions are dismissed in terms of
the signed order.

.SP1

(S. Malkani)
Court Master

(Kanchan Jain)
AR-cum-PS

Signed order is placed on the file.

.PA

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION (CRL.) 783-784 OF 2001@@
CC
IN
CRIMINAL APPEAL NOS. 210 & 682 OF 1992@@
CC

Munna Mohammad Haneef
Khilaniya etc.

...Petitioners

VERSUS

O R D E R@@
CCCCCCCC

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

We have carefully gone through the review petitions and connected records. We find no merit therein. The review petitions are, accordingly, dismissed.

.SP1

.....CJI

.....J.
(R. C. LAHOTI)

.....J.
(DORAISWAMY RAJU)

New Delhi
July 31, 2001.